

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**I. A No. 176 of 2011  
In D.F.R. 920 of 2011**

**Dated: 8<sup>th</sup> September, 2011**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**In the matter of:**

**Haryana Power Generation Corporation Ltd.  
Versus**

**....Appellant (s)**

**H.E.R.C & Ors.**

**... Respondent (s)**

Counsel for the Appellant (s) : Mr. Pradeep Dahiya with  
Mr. Vikas K. Gupta (Rep.)

Counsel for the Respondent (s): Ms. Sneha

**ORDER**

**I. A No. 176 of 2011  
(Appl. for condonation of delay)**

This is an application to condone the delay of 392 days in filing the Appeal as against the main Order dated 16.04.2010. The explanation which is being given in the affidavit filed by the applicant is that after the main Order was passed on 16.04.2010, they filed review on 21.05.2010 and the same was dismissed on 03.05.2011 and the copy of the same was received by them on 11.05.2011, and after getting the legal opinion, they filed the Appeal on 27.06.2011 and that was how the delay was caused.

We have heard the learned counsel for the Commission. Other Respondents who have been served with notice, have not chosen to appear.

In view of the fact there is sufficient cause shown in the affidavit to condone the delay, we deem it appropriate to condone the delay. Accordingly, the delay is condoned. The Registry is directed to number the Appeal and post the matter for Admission on **27.09.2011**.

**(V. J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

TS/KS